

Dated 12.2.1991

(2)

Keep this case for final hearing
at Nagpur on 25th April
1991. Inform the parties.

M.P. is disposed of accordingly.

Notices are issued
to the Applicant &
all Respondents
on dt 25-3-91

MD

25-3-91

1 Notice dtd. 25-3-91

Served on Resps. No. 1 & 2

on dtd. 2-4 & 1-4-91

respectively.

T.C.S. Reddy

(T.C.S. Reddy)

M(J)

(M.Y. Priolkar)

M(A)

25/4/91 PT at Nagpur

The applicant in person,

Represented by Mr. M.K. Gaudha Adv.

For want of time adjourned to 26/9/91
for final hearing at Nagpur

By
Co 24/4

Per Tribunal at Nagpur Date: 26-9-91

Applicant in person / by None

Advocate / Respondent by None

Council.

The matter adjourned to 24-10-91

for hearing

Self -

Dy. Registrar

Per Tribunal

Dated: 21.10.91

Due to unavoidable
Circumstances Circuit Bench
commencing from 21.10.91 at
Nagpur is cancelled.

Adjourned to 18-11-91 for
hearing

(S.A. Deshpande,)
Court Officer